## File No.-P-24025/3/2022-IPR-II-Part-2 Government of India Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR-Negotiations & Cooperation Section

Vanijya Bhawan, New Delhi. Dated: 04<sup>th</sup> February, 2023

## **ORDER**

Subject: Foreign Deputation of officials of O/o CGPDTM to London, UK from 6<sup>th</sup> to 10<sup>th</sup> February, 2023 for participating in Round-7 of India-UK Free Trade Agreement Negotiation-reg.

Sanction of the President is hereby accorded to the foreign deputation of the following officials of O/o CGPDTM for participating in the Round-7 of Negotiations on IPR-track under India-UK Free Trade Agreement at London, United Kingdom from 6<sup>th</sup> to 10<sup>th</sup> February, 2023 (excluding travel time)-

| S. No. | Name                        | Designation   |
|--------|-----------------------------|---|
| 1.     | Prof. (Dr.) Unnat P. Pandit | Controller General of Patents,<br>Designs and Trademarks (CGPDTM) |
| 2.     | Shri Sukhdeep Singh         | Asst. Controller of Patents and Designs                           |

2. The tour of the aforementioned officials will commence on the date of departure and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

The above-mentioned participant would be entitled to the following expenditure:

| 3. The above-mentioned participant would be entitled to the following expenditure. |   |  |
|--|---|--|
| Air fare   | As per entitled class   |  |
| Airport tax (If any)   | As per actuals  |  |
| Daily allowances   | As admissible   |  |
| Hotel accommodation  | As per entitlement  |  |
| Contingency  | As per norms  |  |
| Local Transport (including airport drop and pickup)                                | As per norms  |  |
|  | As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018 |  |
| Excess Baggage   | As per norms  |  |
| Business Centre Facilities   | On actual basis   |  |
| Enforced halts including lodging and transport                                     | As per entitlement  |  |

4. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

- 5. The cost on travel, DSA, hotel accommodation in respect of the aforesaid officials will be borne by Government of India during the period of their deputation. This sanction will be treated as an authority for the payment.
- 6. The officer will furnish a report on his visit after return from abroad.
- 7. The expenditure towards Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. for the above visit shall be debitable to the Major Head 3475, Minor Head 00.102, O/o CGPDTM and GIR 11.01, FTE-12, under Demand No. 11 of the DPIIT for the year 2022-23.
- 8. This issues with the concurrence of IFW vide Note No. 13 dated 04/02/2023 under File No. P-24025/3/2022-IPR-II-Part-2 (E-178122).

(Deepak Kumar) Assistant Director

To,

The Pay & Accounts Officer (PAO), Department for Promotion for Industry and Internal Trade, Vanijya Bhawan, New Delhi.

## Copy to:

- The Head of Chancery, Indian High Commission, London, hoc.london@mea.gov.in/ protocol1.london@mea.gov.in
- The Joint Secretary (Europe West), MEA, Jawaharlal Nehru Bhawan, New Delhi.
- 3. The Joint Secretary/Chief Negotiator, FT-Europe, DoC.
- 4. Prof. (Dr.) Unnat P. Pandit, CGPDTM, O/o CGPDTM, Mumbai
- 5. PS to CGPDTM, O/o CGPDTM, Mumbai
- 6. Shri Sukhdeep Singh, Asst. Controller, O/o CGPDTM, Dwarka, New Delhi
- 7. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
- 8. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- PSO to SIIT/ Sr. PPS to JS(SS).
- 10. Establishment-I, Vanijya Bhawan, New Delhi.
- 11. Fin-II Section for uploading in FVMS/Protocol Section//Guard File